

companies have received exemption as such. However, two companies received relief under clause 15 of the Merged States (Taxation Concessions) Order, 1949 and a third company received the benefit of Section 15C of the Indian Income-tax Act, 1922

Staff in the Ministry of Education

2067 Shri D. C. Sharma: Will the Minister of Education be pleased to state.

(a) the number of Assistants and Clerks at present in the Ministry of Education and its subordinate offices in Delhi and outside Delhi, separately, and

(b) the number of such employees among them belonging to Scheduled Castes and Scheduled Tribes?

The Minister of Education (Dr. K. L. Shrivastava): (a) and (b) A statement is laid on the Table of the Lok Sabha [See Appendix IV, annexure No 66]

#### Corruption among Policemen

2068. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state

(a) the number of policemen serving under the Central Government who were arrested and convicted on charges of corruption during the period from July 1958 to February 1959, and

(b) the number of policemen who were given rewards for rendering meritorious service during the same period?

The Minister of Home Affairs (Shri G. B. Pant): (a)

Arrested	11
Convicted (from July 1958 to 31st January 1959)	None
(b) 5399	(Do)

#### Daulatabad Fort

2069. Shri Pangarkar: Will the Minister of Scientific Research and Cultural Affairs be pleased to state

(a) the amount spent on the maintenance of the Daulatabad Fort during 1958-59; and

(b) the amount proposed to be spent during 1959-60?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Rs 503 (Upto December, 1958)

(b) Rs 5,000 subject to funds being voted by Parliament

#### Excavations in Nander District

2070 Shri Pangarkar: Will the Minister of Scientific Research and Cultural Affairs be pleased to state

(a) whether any excavations were recently carried out in Nander District of Marathwada Region of Bombay, and

(b) if so, with what result?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) No, Sir

(b) Does not arise

#### Concession to Scheduled Castes and Scheduled Tribes and other Backward Classes

2071. Shri A. K. Gopalan: Will the Minister of Home Affairs be pleased to state the amount of Central subsidy or grant given to each of the State Governments during 1958-59 so far for giving Scheduled Castes, Scheduled Tribes and Other Backward Classes students, the following concessions

- (i) Fee concession,
- (ii) Scholarship payment,
- (iii) Money for purchase of books,
- (iv) Hostel accommodation and concession in hostel rates, and
- (v) Subsistence allowance or any other such concessions?

The Deputy Minister of Home Affairs (Shri M. A. Alva): A statement showing the Central assistance proposed to be given to the State Governments during the current financial year for the group 'Educational Schemes' which mostly comprises of